

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 102**  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International

..... Petitioners/Applicant

v.

M/s. Soho Infrastructure Ltd.

..... Respondents

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 17.09.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Geetesh Meena, Adv.

Mr. Shekhar Kumar, Adv. for IA-  
3445/2020

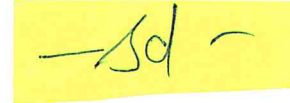
Mr. Nilanjan Chatterjee, Adv. for IA-  
3471, 3552 & 2343/2020

Mr. Mrinal Harsh Vardhan, Adv. for  
Apex Heights

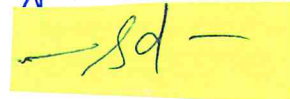
Ms. Srishti Badhwar, Adv. for erstwhile  
RP

**ORDER**

At request of the counsel appearing on behalf of Bank of Maharashtra,  
list the matter on **14.10.2020** along with pending IAs and CAs.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

17.09.2020  
Aarti Makker